

12.07 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1985, agreed without any amendment to the State Financial Corporations (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 24th July, 1985.”

MR. SPEAKER : Now, we will take up Calling Attention.

SHRI P. NAMGYAL (Ladakh) : Sir, I have a point of Order. Sir, I have tabled a question some time back on the same subject. I would like to submit that I am not against the subject being discussed now in the House. It should be discussed. I am very much concerned about this. But my point is that I have tabled a question on the very same subject about a month back. A couple of days back I have got a letter from the Question Branch of your Secretariat that under Rule 41(2) sub-clause (xix), my question would not be admitted. The Rule says :

“(xix) it shall not refer discourteously to a friendly foreign country ;”

So, Sir, if my question was rejected, then on the same plea this should also be rejected. I do not know how this has been allowed. I want your guidance, Sir.

MR. SPEAKER : This is not the time for discussing it. You can come

and discuss this with me in my Chamber.

SHRI P. NAMGYAL : All right, Sir, I will come and discuss it with you. But, Sir, I should be allowed to speak on this.

MR. SPEAKER : No, no. You will not be allowed to speak on this.

SHRI P. NAMGYAL : Then, Sir, you can allow it to be discussed under Rule 193. This is an important subject. Without any reason, my question was rejected on the same subject.

MR. SPEAKER : Mr. Namgyal, will you take your seat now ? We cannot do it.

PROF. MADHU DANDAVATE (Rajapur) : It is a valid point.

SHRI SURESH KURUP (Kottayam) : Sir, you must look into the circumstances why it was rejected.

MR. SPEAKER : We might have made a mistake.

(Interruptions)

MR. SPEAKER : Now Mr. Bhattam.

12.08 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

[English]

Situation arising out of Pakistan's attempt to develop Nuclear Bomb and supply to them of Krypton electronic Triggers by the United States of America

SHRI S. M. BHATTAM (Visakhapatnam) : Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereto :